

- (i) Cash compensatory support has been extended to silk exports.
- (ii) pre-shipment credit at concessional rate has been allowed upto 180 days for exports of knotted woollen carpets and 90 days for handicrafts.
- (iii) Duty drawback at the rate of Re. 1.00 per kg. has been allowed on exports of woollen carpets where yarn is dyed or piece dyed or mainly coloured.
- (iv) The excise duty of 30% advalorem on hand knotted woollen carpets employing small machines in post-weaving operations has been waived.
- (v) A separate Export Promotion Council for carpets has been set up for promotion of exports of carpets.
- (vi) Setting up of an Export Promotion Council for handicrafts has been proposed.
- (vii) Carpet exporters will be participating in International Carpet Fair at Harrowgate, UK in September, 1983.

(b) The export promotion services are provided to the regular members of Trade Development Authority. Since Trade Development Authority do not have any regular member from J & K under handicrafts and carpets, no particular promotional work has been undertaken by the Trade Development Authority for marketing of handicrafts and carpets from that region in the world market.

#### Carpet Industry in Kashmir

2236. SHRI ABDUL RASHID KABULI: Will the Minister of COMMERCE be pleased to state :

(a) whether it is a fact that carpet Industry in Kashmir suffered great commer-

cial losses in the world market and also within the country in 1980-82; and

(b) what steps were taken to overcome this problem ?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P.A. SANGMA) : (a) and (b) Yes, Sir. Due to economic recession in West Europe and North America, the carpet industry in Kashmir was faced with the problem of accumulation of stocks during 1980-82. To help the industry, the Government of India had organised a purchase operation through the Handicrafts and Handlooms Export Corporation of India Ltd., New Delhi, and the J & K State Handicrafts (Sales & Exports) Corporation Ltd., Srinagar.

#### Short coming in written Code for Army, Navy and Air Force

2237. SHRI RAMPRASAD AHIRWAR: Will the Minister of DEFENCE be pleased to state :

(a) whether it is a fact that the work of formulating a unified and written code for Army, Navy and Air Force was initiated by the Ministry in 1969 but it is still a distant reality;

(b) the actual progress as at present in this regard;

(c) what were the shortcomings in the draft code prepared in 1977; and

(d) whether it has been recommended that the regulations made in 1964-65 for Indian Navy may be made applicable to the Army and the Air Force; if so, the progress so far ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI K.P. SINGH DEO) : (a) to (c) The work of formulating a unified code for the three Services was initiated in 1969 and completed in 1978. However, it was found that the